

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
(PRINCIPAL BENCH) COURT-I

(CAA)-272(PB)/2017

In the matter of :
Touchstone Holdings (P) Ltd

... PETITIONER

SECTION :
Under Section 230-232

Order delivered on 18.5.2018

Coram :
(R. VARADHARAJAN)
HON'BLE MEMBER (JUDICIAL)
(MS. DEEPA KRISHAN),
HON'BLE MEMBER (TECHNICAL)

For the Petitioner /Op. Creditor : -
For the Respondent/Corporate Debtor :
For the Intervener :

ORDER

Due to paucity of time, the matter was not able to be taken up and hence, the same is adjourned to 25.5.2018.

Sd/ —

(DEEPA KRISHAN)
MEMBER (TECHNICAL)

Sd/ —

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit